



**Government of Jammu & Kashmir,
Civil Secretariat, Finance Department.**

Notification

Srinagar, 17th November, 2016

SRO 366.....In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor is pleased to make following amendment in the Jammu and Kashmir Civil Service Medical Attendance –cum- Allowance Rules, 1990; namely:-

After Note 3 in Rule 6.A, the following shall be inserted as Note 4:

"Note 4. In case a Government Servant or any of his/her dependant family member, undertakes treatment in a hospital listed in network of Insurance company under Medical Insurance Scheme approved by the State Government, the expenditure admissible under rules in excess of insurance cover shall be reimbursed by treating that hospital as empanelled under J&K Civil Service (Medical Attendance–Cum- Allowance) Rules, 1990 and the reimbursement shall be made at the rates as charged by such hospital."

By order of the Government of Jammu and Kashmir.

Sd/

(Navin K. Choudhary), IAS
Commissioner Secretary to Government,
Finance Department.

No. A/42(2013)

Dated: 17 11 – 2016

Copy to the :-

1. Advocate General, J&K
2. Principal Resident Commissioner, 5-Prithvi Raj Road New, Delhi.
3. All Financial Commissioners.